

the Reserve Bank of India and from the open market.

The total amounts disbursed by the ARDC from its resources during the past five years (July-June) through the three lending channels are given below :

	(Rs. in crores)				
	1976-77	1977-78	1978-79	1979-80	1980-81
State Co-operative Land Development Banks	127	112	131	164	212
Scheduled Commercial Banks	93	120	150	239	278
State Co-operative Banks	1	2	4	9	9
<b>Total</b>	<b>221</b>	<b>234</b>	<b>285</b>	<b>412</b>	<b>499</b>

### Modernisation of Water Development Capability

6938. SHRI BHIKU RAM JAIN: Will the Minister of IRRIGATION be pleased to state:

(a) whether the expert panel on water resources system had expressed a opinion that water resources development in India is full of technological and economic inefficiencies ;

(b) whether the panel had also expressed the need to modernise water development capability ; and

(c) whether Government had taken steps for long-term integrated planning of water resources development, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF IRRIGATION (SHRI Z. R. ANSARI) : (a) and (b). The Honourable Member is perhaps referring to the Expert Panel for research on water resources system constituted by the Department of Science and Tech-

nology. That Panel had observed that "impressive achievements have, no doubt, been obtained, yet we have not reached levels which could assure appropriate and efficient developments".

(c) Irrigation being a State subject, the Government of India have advised the State Governments to prepare Master Plans of Water Resources developments in their respective States. They have also been advised to plan conjunctive use of surface and ground water resources.

12 hrs.

(Interruptions)

### ANNOUNCEMENT RE NOTICE FROM PATNA HIGH COURT

MR. SPEAKER : I have to inform the House that on 1st April, 1982—I do not know why it was to be 1st April...

PROF. MADHU DANDAVAT (Rajapur) : It is All Fools Day.

MR. SPEAKER : ...a notice has been received from the Deputy Registrar of the Patna High Court (Civil Writ Jurisdiction) in the matter of Writ Petition C. W. J. C. No. 221 of 1982, requiring the Chairman, Parliamentary Committee on Scheduled Castes and Scheduled Tribes, to appear before the High Court on 30 April, 1982, to show cause why the said Writ Petition be not allowed or why a stay order be not issued by the Court as it may consider proper. With the notice, a copy of the Writ Petition filed by the Bihar Nuniya Mahasangh *Versus* the Union of India and others has been enclosed, which, *inter alia*, prays for the issue of a writ of Mandamus to the respondents to give recognition to Nuniya community in the State of Bihar as Scheduled Tribe.

As per past practice of the House, the Chairman, Committee on the Welfare of Scheduled Castes and Scheduled Tribes has been asked not to respond to the notice. The Minister of Law, Justice and Company Affairs is being requested to apprise the Patna High Court of the correct constitutional position in this regard.

(Interruptions)

12.02 hrs.

### RE QUESTION OF PRIVILEGE

PROF. MADHU DANDAVATE (Rajapur) : Mr. Speaker, Sir, I am raising a very important issue and I would like you to give weight to that. On 1st of April, in this House while Shri N.D. Tiwari was speaking on a Call Attention Notice regarding mal-distribution of cement, he has made a statement.... (Interruptions). Let me complete. He had said that there is no violation of Central rules, there is no violation of Central guidelines and he had said that the Karnataka Public Accounts Committee has not made an allegation. (Interruptions). This is a blatant untruth, and I have given a privilege motion. (Interruptions).

Mr. Speaker : This is what I am telling you. I have told you. You unnecessarily take advantage of my....

(Interruptions)

MR. SPEAKER : I told you that it was under my consideration. I will come to you tomorrow.

(Interruptions).

PROF. MADHU DANDAVATE : What I say is, when such a *Prima facie* case is there, you alone can decide the issue.

MR. SPEAKER : I have got to see. Everything has to be seen first and then talked.

PROF. MADHU DANDAVATE : You can check up from the record.

(Interruptions)

MR. SPEAKER : Prof. Madhu Dandavate had given notice of a question of privilege against Shri Narayan Datt Tiwari, Minister of Industry and Steel and Mines for allegedly making a misleading statement in the House on 1 April, 1982, in reply to a clarificatory question on a Calling Attention regarding reported mal-distribution of cement in various States. A similar notice has been given today by Shri Mani Ram Bagri.

I have today received the factual comments dated 3 April, 1982, of the Minister and the matter is receiving my consideration.

(Interruptions)

MR. SPEAKER : It is all right. You can speak one by one.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI P. VENKATASUBBAIAH) : Mr. Speaker, Sir in this House if privilege notices or adjournment motions are given, the subject matter is not being read out by the Presiding Officer.

MR. SPEAKER : No.

SHRI RAVINDRA VARMA (Bombay North) : There are many instances.

(Interruptions)

MR. SPEAKER : It depends on me.

Practically, I never do it. Is it not so? Nothing is to be discussed. It is my prerogative.

SHRI P. VENKATASUBBAIAH : Please listen....(Interruptions)

SHRI SATYASADHAN CHAKRABORTY (Calcutta South) : How can he dictate to the Chair?